

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VANCE TECHLABS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	VANCE TECHLABS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27/12/2021
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U66301KA2021PTC172240
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Regd. Office: WeWork Prestige Atlanta, 80 Feet Main Road, Koramangala 1A Block, Software Industry, Industrial Layout, Koramangala I Block, Bangalore, Bangalore South, Karnataka, India, 560034
6.	LIQUIDATION OF COMMENCEMENT DATE OF CORPORATE PERSON	19th July 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Amit Talwar A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id: amittalwarcs@gmail.com Mobile No. 9899977970 Reg. No. - IBBI/IPA-002/IP-N01178/2021-2022/13887 <u>Email Id for submission of Claims</u> liqvance@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18th August 2025

Notice is hereby given that the **VANCE TECHLABS PRIVATE LIMITED** has commenced voluntary liquidation on **19th July 2025**.

The stakeholders of **VANCE TECHLABS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **18th August 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Amit Talwar

Date: 19/07/2025
Place: New Delhi

Liquidator of VANCE TECHLABS PRIVATE LIMITED
Reg. No. IBBI/IPA-002/IP-N01178/2021-2022/13887

PUBLISHED IN [FINANCIAL EXPRESS (ENGLISH) &
UDAYAKALA (KANNADA)] BANGALORE EDITION AND
[INDIAN EXPRESS (ENGLISH) + JANNAYAK (HINDI)] JAIPUR
EDITION ON 20TH JULY 2025

FINSE TV

BAJAJ

HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. Branch office: 2nd Floor, Yashoda Complex, No. 1434, C.R. 2711, Shidlagatta Bagilu, BB Road, Chikkaballapur - 562101

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV) Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, issued Demand Notice(s) to Borrower(s) Co-Borrower(s) Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s) Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s) Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/ Co-Borrower(s) Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch:Chikkaballapur ; LAN:H51RLP0233249	All that piece and parcel of the Non-agricultural Property described as: IDSMT Lay Out Bearing Site No. 165C Situated At Behind Municipal Layout, Ward No. 6, Dinnehosahalli, Road, Chikkaballapur and Bounded As Follows: East : 9 Mtrs Wide Road, West Site No. 165G, North Site No. 165B, South: Site No. 165D Measuring East To West 9.00 Mtrs. & North To South 12.00mtrs.	04th Apr 2025 Rs. 5,98,776/- (Rupees Five Lacs Ninety Eight Thousand Seven Hundred Seventy Six Only)	15-July-2025

Date: 20.07.2025, Place: Chikkaballapur

Sd/- Authorised Officer, Bajaj Housing Finance Limited

MANAPPURAM HOME FINANCE LTD

MANAPPURAM HOME FINANCE LIMITED

FORMERLY MANAPPURAM HOME FINANCE PVT LTD

CIN : U65923KL2010PLC039179

Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093 Contact No. 022-68194000/022-66210000.

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of Manappuram Home Finance Ltd ("MANHFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-Borrower/Loan account number/ Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of Actual Possession
1	CHAITRAN, RAVI S & SHIVAJI RAO H / M/LA00510202859 / SHIMOGA	Khata No. 955-122-125, Survey No 246, Site No 17, Pid No. 10985, Ward No 14, Vaddinakoppa, Ugarud, Shimoga, Karnataka, Pin code: 577203.	06-06-2024 & Rs. 4,03,193/-	15-07-2025
2	ABHIMANYU M, GANGAMMA N, LAKSHMI N & GANGADHARA M / N/LA00510016048 / SHIMOGA	Khata No.-152400500400100372, Property No 333/66, At Haramaghatta-I, Gramapanchayath Haramaghatta, Shimoga Dist, Near Main Road, Shimoga Taluk, P.O. Haramaghatta, Shimoga, Karnataka, Pin: 577216.	15-05-2024 & Rs. 2,73,211/-	15-07-2025

Date: 20.07.2025

Place: Shimoga

Sd/- Authorized Officer
Manappuram Home Finance Ltd

Altum Credo

ALTUM CREDO HOME FINANCE PRIVATE LTD

Regd. Office: Floor No. 7, Kalpataru Infinita, Wakdevadi, Shivajinagar, Pune - 411005. Maharashtra (India)

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

The undersigned being the authorized officer of Altum Credo Home Finance Pvt. Ltd., (ACHFL), Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Enforcement Rules"), Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s)/ Co-Borrower(s) and Guarantor(s) (collectively referred to as the "Borrowers") mention herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to Borrowers and the public in general that the undersigned has taken symbolic / physical possession of the property described herein below in supersede of powers conferred upon him under Sub-section(4) of Section 13 of the said act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in receipt of time available, to redeem the secured assets. The borrowers in particular and the public in general are hereby caution not to deal with the property and any dealings with the property will be subject to the charge of ACHFL for an amount mention herein under with the interest thereon.

Name of Borrower(s)/ Co-Borrower(s) and Guarantor(s)	Loan A/c No.
1. C Bhagya (Applicant) 2. B Anand Kumar (Co-applicant)	LAN No.: 1172040100092

Description of Secured Asset

All that piece and parcel of the immovable Property bearing No. 29, E-Khatha No. 1519011/020006048, Gandiahalli Village, Masthenahalli Gramapanchayat limits, Srinivasapura Taluka, Kolara District Measuring East to West 10.97 meters and North to South 6.40 Meters in all measuring 70.23 Square Metres and bonded on: On and Towards East : Chikkabhyarappa Srinivas House, On and Towards West : Road, On and Towards South : Kote Rajana's House, On and Towards North : Parvathamma Late Bhyrappa's House.

Date of Demand Notice and Amount

10 April 2025 / Rs. 8,83,223/- (Rupees Eight Lakh Eighty Three Thousand Two Hundred Twenty Three Only)

NPA Date- 31.03.2025

Date of Possession : 18.07.2025

STATUTORY NOTICE TO BORROWERS/ CO-BORROWERS AND GUARANTORS

Borrower(s)/ Co-Borrower(s) and Guarantor(s) are hereby put to caution that the property may be sold at any time hereinafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002.

Sd/-

Place : Kolara, Karnataka

Date : 20.07.2025

Authorized Officer
Altum Credo Home Finance Pvt. Ltd. (ACHFL)

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VANCE TECHLABS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name Of Corporate Person	VANCE TECHLABS PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Person	27/12/2021
3.	Authority Under Which Corporate Person Is Incorporated/Registered	ROC Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U68301KA2021PTC172240
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	Regd. Office: WeWork Prestige Atlanta, 80 Feet Main Road, Koramangala 1A Block, Software Industry, Industrial Layout, Koramangala I Block, Bangalore, Bangalore South, Karnataka, India, 560034
6.	Liquidation Commencement Date Of Corporate Person	19th July 2025
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Amit Talwar A-4/5, Jivan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi-110034 Email id: amittalwars@gmail.com Mobile No. 9899777970 Reg. No. - IBB/IPA-002/IP-N01178/2021-2022/13887 Email Id for submission of Claims liq Vance@gmail.com
8.	Last Date For Submission Of Claims	18th August 2025

Notice is hereby given that the VANCE TECHLABS PRIVATE LIMITED has commenced voluntary liquidation on 19th July 2025. The stakeholders of VANCE TECHLABS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 18th August 2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date:19/07/2025

Place: New Delhi

Liquidator of VANCE TECHLABS PRIVATE LIMITED
Reg. No. IBB/IPA-002/IP-N01178/2021-2022/13887

SEAWOODS ESTATES LIMITED

Registered Office: NRI Complex, Sector 54/ 56/ 58, Nerul, Navi Mumbai-400706, MH, India

CIN: U70100MH1997PLC106903

Tel.: 35593055

Website: <https://nricomplex.in/>

Email: cm@nricomplex.in

ADDENDUM

Notice is hereby given for attention of the Members of the Seawoods Estates Limited ('Company') regarding the 28th Annual General Meeting ("28th AGM") of the Company scheduled to be held on Sunday, July 27, 2025, at 03:00 PM, through Video Conference ("VC") / Other Audio-Visual Means ("OAVM"), on the following:

The Company had received 4 (Four) candidatures from following members contesting for appointment as Director in the Board of Directors of the Company in ensuing 28th AGM:

Sr. No.	Name of the Candidates	DIN
1.	Mr. Deepak Ramesh Naik	05239787
2.	Mr. Sandeep Anand Karkera	11191531
3.	Mrs. Sonali Mishra	11163104
4.	Mrs. Renu Sheoran	09612514

This Notice is issued in compliance with provisions of Section 160 (2) of the Companies Act, 2013 read with Rule 13 of the Companies (Appointment and Qualifications of Directors) Rules, 2014.

For SEAWOODS ESTATES LIMITED

SD/-

Mrs. Sunita Sethia

Chairperson & Non-executive Director

DIN: 02554239

Place: Navi Mumbai Date: 20.07.2025

Calcom

CALCOM VISION LIMITED

Regd. Office: C-41, Defence Colony New Delhi-110024

Corp. Office: B-16, Site-C Surajpur Industrial Area Greater Noida Gautam Budh Nagar U.P. 201306

CIN-L9211DL1985PLC021095, Ph: 0120-2569761, Fax: 0120-2569769

Email id: corp.compliance@calcomindia.com, Website: www.calcomindia.com

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97, dated July 02, 2025, the Company is pleased to offer one time special window for Physical Shareholders to submit re-lodgement requests for the transfer of shares. The Special Window will be open from July 07, 2025 to January 06, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 01, 2019 and were returned/unattended or rejected due to deficiencies in documentation, process or any other reason. The shares re-lodged for transfer will be processed only in dematerialized form during this window. Eligible shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at Abhipra Capital Limited, registered office at Abhipra Complex A-387, Dilkush Indl Area, G.T. Karnal Road, Azadpur, Delhi-110033 or for any query may reach out to us at corp.compliance@calcomindia.com or to our RTA at rtat@abhipra.com.

For Calcom Vision Limited

Sd/-

Rakhi Sharma

Company Secretary

Place: Greater Noida

Date: 19.07.2025

VISAKHAPATNAM METROPOLITAN REGION DEVELOPMENT AUTHORITY

NIT No. 26/2025-26/CE/SE-II/EE-V/VMRDA, Dt. 19-07-2025 (EPC mode)

e Procurement Tender Notice

The VMRDA, Visakhapatnam invites Bids on "e" Procurement Platform on EPC mode

Name of the Work : Development of 7 No. of VMRDA MASTER PLAN ROADS PROJECT under EPC CONTRACT MODEL in Visakhapatnam Region, Andhra Pradesh. The bid can be downloaded on AP e-Procurement portal from 19-07-2025 to 14-08-2025 up to 3.00 pm.

For further details please refer to www.apecprocurement.gov.in

Sd/-Metropolitan Commissioner, VMRDA

KVB

Karur Vysya Bank

Smart way to Bank

Regd. & Central Office, No. 20, Erode Road, Vadivelu Nagar, L.N.S., Karur - 639002

[CIN No: L65110TN1916PLC001295]

[E-mail: kvb_sig@kvbmail.com] [Website: www.kvb.co.in]

[Tel No: 04324-269441] [Fax No: 04324-225700]

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Karur Vysya Bank Limited

Notice to investors is hereby given that, pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated July 02, 2025, a Special Window is opened for a period of six months, from July 07, 2025, to January 06, 2026, to facilitate re-lodgement of transfer requests of physical shares. This facility is available for transfer deeds lodged prior to April 01, 2019, and which were rejected, returned, or not attended to due to deficiencies in documents/process/or otherwise. Investors who have missed the earlier deadline as of March 31, 2021, are requested to furnish the necessary signed documents to the Bank's RTA as given below:

M/s. MUFG Intime India Private Limited, (Unit: The Karur Vysya Bank Limited), "Surya" 35 Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore-641028, Tamil Nadu. E-mail: coimbatore@in.mprms.mufg.com Tel: 0422-2314792/4958995/2539835/2539836

Kindly note that the shares that are re-lodged for transfer shall be issued only in demat mode after completing the due process.

For The Karur Vysya Bank Limited

Srinivasa Rao M

Company Secretary

(Membership No. ACS 19189)

Place : Karur

Date : July 19, 2025

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN

that we are investigating the right, title and interest of Information Technology Park Limited (hereinafter referred to as "ITPL") in respect of the rights, title and interest in the land and the buildings constructed thereon (hereinafter collectively referred to as the "Property") and more particularly described in Schedule hereunder written.

Any and all persons/entities having or claiming to have any share, right, title, estate, interest, claim, objection and/or demand whether by way of sale, transfer, assignment, exchange, allotment, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage (equitable or otherwise), inheritance, occupation, possession, share, gift, demise, lien, charge, outgoings, maintenance, bequest, trust, covenant or condition, easement, release, relinquishment or any other method through any agreement, deed, document, writing, deed, devise, bequest, succession, family arrangement/settlement, litigation, decree or order of any court of Law or Tribunal or revenue or statutory authority or arbitration, award, contracts/agreements, development rights or FS/TDR consumption or under lost and misplaced title deeds or otherwise howsoever of any nature whatsoever, in, to, out of or upon the said Property or any part thereof are hereby required to give notice thereof in writing along with documentary proof to the undersigned within 14 (fourteen) days from the date of publication hereof, failing which, it shall be presumed that no such claim, share, right, title, benefit, interest, claim, objection and/or demand exists and/or the same shall be deemed to have been waived and/or abandoned and not binding in any manner whatsoever.

THE SCHEDULE HEREINABOVE REFERRED TO:

(Description of the said Property)

All those pieces and parcels of land admeasuring 2.4 acres together with structures and buildings therein standing on Sub plot No. 4 which comprises of a portion of Survey Nos. Part 80 and Part 85, in the industrial area within the limits of Sadaramangala and Pattandur Agrahara Villages, Krishnarajapuram Hobli, Bangalore Urban and bounded as under:

On the North : ITPL Land

On the East : ITPL Land

On the South : Private Land

On the West : Road leading to Pattandur Agrahara

20th day of July, 2025

Bangalore

Malini Raju

Partner

AZB & Partners

Level 5, 37 Cunningham, Cunningham Road, Bengaluru - 560052

RESERVE BANK OF INDIA

www.rbi.org.in

Redressal of complaints against entities regulated by RBI

Reserve Bank – Integrated Ombudsman Scheme (RB-IOS)

- The Reserve Bank has mandated all its regulated entities to have a mechanism at their end to resolve the complaints received by them from their customers, which is considered as the Internal Grievance Redress Mechanism of regulated entities.
- The Reserve Bank has also put in place an expeditious and cost-free Alternate Grievance Redress Mechanism for resolution of customer complaints relating to deficiencies in services rendered by its regulated entities through the Reserve Bank – Integrated Ombudsman Scheme, 2021 (RB-IOS).
- Banks, Non-Banking Financial Companies (NBFC), Payment System Participants (PSP) and Credit Information Companies (CIC) are considered as regulated entities under the Grievance Redress Mechanism.
- The RB-IOS adopts a "One Nation One Ombudsman" approach for all complaints against any regulated entities. It is therefore no longer necessary for a complainant to identify under which Ombudsman scheme/office, he/she should file a complaint with the Ombudsman.
- The complaints against regulated entities not covered under the RB-IOS are handled at Consumer Education and Protection Cells (CEPCs) for resolution.
- The list of regulated entities covered under the ambit of RB-IOS and CEPC can be accessed by visiting <https://cms.rbi.org.in>

What to do if you have a complaint?

You can lodge complaint against the regulated entity at its branch or through online in the grievance redressal portal or any other mode as mentioned in its website. Get acknowledgement or save the reference number of the complaint.

When to approach the RBI Ombudsman?

You can approach the RBI Ombudsman, in case:

- No reply is received from the regulated entity within 30 days** - Anytime within one year and 30 days from the date of your complaint to regulated entity.
- Reply received from the regulated entity is unsatisfactory** - Anytime within one year of receipt of reply from the concerned regulated entity.

Note:

- The complaint should contain all requisite details / information as per the complaint form prescribed in the RB-IOS.
- The complaint should not have been dealt with / pending with any other forum (like Courts) or dealt earlier by the RBI Ombudsman.
- Filing complaint directly with RBI Ombudsman, without approaching the regulated entity, may lead to its rejection.**

How to lodge a complaint with RBI?

Complaint against the regulated entity can be filed through any of the following modes:

- Online through the Complaint Management System (CMS) portal of RBI at <https://cms.rbi.org.in>
- Physical complaint (letter / post) in the form as specified in Annexure in the RB-IOS to "Centralized Receipt and Processing Centre, 4th floor, Reserve Bank of India, Sector-17, Central Vista, Chandigarh – 160017"

How to know more about lodging a complaint with RBI?

For more information, you can approach RBI Contact Centre facility with Toll-free Number: 14448. The contact center with Interactive Voice Response System (IVRS) is available 24x7, while the facility to connect to Contact Centre personnel is available from Monday to Saturday except National Holidays, between 8:00 AM to 10:00 PM for English, Hindi and ten regional languages (Assamese, Bengali, Gujarati, Kannada, Malayalam, Marathi, Odia, Punjabi, Telugu and Tamil).

For more information

Please Visit: FAQs on RB- IOS, 2021 - https://www.rbi.org.in/scripts/FS_FAQs.aspx?fn=2745 Or CMS Portal - <https://cms.rbi.org.in/>

(For complaints against Deposit Insurance and Credit Guarantee Corporation, members of public can lodge the complaint at following address/ e-mail Id)

The General Manager
Complaint Redressal Cell
Deposit Insurance and Credit Guarantee Corporation
Reserve Bank of India, 2nd Floor
Opp. Mumbai Central Railway Station
Byculla, Mumbai – 400008
E-mail: dicgc.complaints@rbi.org.in
Contact No. 022- 2301 9645

The Indian Express

For the Indian Intelligent.

I look at every side before taking a side.

Inform your opinion with insightful perspectives.

indianexpress.com

The Indian EXPRESS

JOURNALISM OF COURAGE

epaper.financialexpress.com

BENGALURU

Udayakala printed and published by **K.N.Puttalingaiah** on behalf of **Aniketana Publication and Printers** and Printed at M.N.S. PRINTERS PVT LTD. 345/4, Bhattarahalli Near K R Puram, RTO Old Madras Road, Bengaluru- 560049 Published at no 730/A-1, VRUDDI, 2ND FLOOR, NAGARBHAVI 2ND STAGE, 11TH BLOCK BENGALURU- 560 072. **Editor: K N Puttalingaiah** (Responsible for all the news printed). All rights reserved. Reproduction in whole or in part without written permission is prohibited. RNI REG NO. 71090/97 Volume: **5** Issue: **240**

अमेरिका से आए कोयले में नकली कोयला पाउडर डस्ट मिलाकर धोखाधड़ी करने वाले गिरोह का पर्दाफाश

जयपुर। सीआईडी क्राइम ब्रांच राजस्थान ने अवैध गतिविधियों और संगठित अपराधों के खिलाफ अपनी मुहिम में एक बड़ी कामयाबी हासिल की है। अतिरिक्त पुलिस महानिदेशक अपराध दिनेश एम एन के नेतृत्व में एक ऐसे शांति गिरोह का भंडाफोड़ किया है जो अमेरिका से आयातित उच्च गुणवत्ता वाले कोयले (पेटकोक) में मिलावट कर रहा था। ड्रग गोरखधंधे से सीमेंट और स्टील फैक्ट्रियों को करोड़ों का चूना लगाया जा रहा था।

एडीजी एमएन ने बताया कि सीआईडी क्राइम ब्रांच की टीम को

पिछले कुछ समय से यूएसए से आयातित उच्च गुणवत्ता वाले कोयले (पेटकोक) की चोरी की सूचनाएं मिल रही थीं। मुखबिरो से मिली जानकारी के अनुसार गुजरात के कुछ कोयला माफियाओं ने पिण्डवाड़ा-आबूरोड नेशनल हाईवे 27 पर भुजेल स्थित तुलसी होटल के पीछे एक बंद पड़ी फैक्ट्री किराए पर ले रखी थी। ये शांति अपराधी ट्रक ड्राइवरो को मोटी रकम का लालच देकर उनके ट्रकों से 5 से 10 टन शुद्ध विदेशी कोयला निकलवा लेते थे और उसकी जगह उतनी ही मात्रा में नकली कोयला पाउडर डस्ट मिला



देते थे। चोरी किए इस बेशकीमती कोयले को गिरोह द्वारा छोटी औद्योगिक इकाइयों को बेचकर लाखों रुपये की

अवैध कमाई की जा रही थी।

पुलिस उप महानिरीक्षक अपराध योगेश यादव के समन्वय और

अतिरिक्त पुलिस अधीक्षक नरोत्तम वर्मा के सुपरविजन में हेड कांस्टेबल रमेश कुमार की सूचना पर एक विशेष टीम का गठन किया गया। इस टीम का नेतृत्व पुलिस उपाधीक्षक फूलचंद टेलर और पुलिस निरीक्षक रामसिंह ने किया।

टीम ने थाना रोहिड़ा सिरोंही को सूचित कर यह कार्रवाई कराई। पुलिस में भुजेल हाईवे स्थित तुलसी होटल के पीछे की फैक्ट्री परिसर में धावा बोला। मौके से पुलिस ने दो ट्रक, एक लोडर, एक डोजर मशीन और कोयले से भरे ट्रक की सील तोड़ने का सामान जब्त किया।

रोजाना कर रहे थे लाखों की कमाई

इस कार्रवाई के दौरान इरफान (32) निवासी राधनपुर जिला पाटन गुजरात को गिरफ्तार किया गया। पुछताछ में इरफान ने जो खुलासा किया, बेहद चौंकाने वाला था। उसने बताया वे ट्रक ड्राइवरों से 5-7 हजार रुपये प्रति टन के हिसाब से कोयला खरीदते थे ट्रक में नकली डस्ट कोयला मिलाकर आगे भेज देते थे। इससे वे प्रतिदिन लगभग 15-20 टन कोयले की चोरी कर रहे थे। जिससे उन्हें रोजाना 1.5 लाख रुपये की कमाई हो रही थी।



जयपुर। राज्यपाल हरिभाऊ बागडे ने कहा कि स्वास्थ्य प्रबंधन के क्षेत्र में उपलब्ध सेवाओं के साथ समाज से जुड़े परिवेश की समझ, स्वास्थ्य सुविधाओं की गुणवत्ता आदि की शिक्षा पर विशेष ध्यान दिया जाए। उन्होंने कहा कि किसी शिक्षण संस्थान के विद्यार्थी ही बाद में राष्ट्र के भावी कर्णधार होते हैं, इसलिए उनकी शैक्षिक गुणवत्ता में किसी प्रकार का समझौता नहीं होना चाहिए।

राज्यपाल बागडे शनिवार को जयपुर स्थित 'इंस्टीट्यूट ऑफ हेल्थ मैनेजमेंट रिसर्च' के दीक्षांत समारोह में बोल रहे थे। उन्होंने कहा कि प्रदेश के सभी विश्वविद्यालयों का नेक

एक्रीडेशन और उच्च शिक्षा में गुणवत्ता हमारी सर्वोच्च प्राथमिकता है। शिक्षण संस्थान विद्यार्थी को केवल पाठ्य पुस्तकों के ज्ञान तक सीमित नहीं रखे बल्कि जीवन व्यवहार की शिक्षा दें। उन्होंने विद्यार्थियों को कॉपी करके पास होने की प्रवृत्ति की बजाय अपनी समझ से परीक्षा देने की पद्धति का विकास करने पर जोर दिया। उन्होंने कहा कि इससे पता चलेगा कि विद्यार्थी बौद्धिक रूप में कितना समर्थ है। उन्होंने 'विकसित भारत' में युवाओं को महती भूमिका निभाने का भी आह्वान किया। इससे पहले राज्यपाल ने विद्यार्थियों को पदक और डिग्रियां प्रदान कीं।

मानव तस्करी पर दो दिवसीय मंथन में लिया ‘अपराधियों पर नकेल’ कसने का संकल्प

जयपुर (कास)।

राजस्थान पुलिस की मानव तस्करी विरोधी इकाई ने 18 और 19 जुलाई को राजस्थान पुलिस अकादमी में दो दिवसीय राज्य-स्तरीय सम्मेलन का आयोजन किया। इस महत्वपूर्ण पहल का उद्देश्य मानव तस्करी के सभी रूपों से निपटने के लिए एक मजबूत और समन्वित रणनीति तैयार करना था, जिसमें बंधुआ मजदूरी, यौन तस्करी, सीमा पार तस्करी व ऑनलाइन बाल यौनशोषण जैसे गंभीर मुद्दे शामिल थे। समापन समारोह में बोलते हुए पुलिस महानिदेशक राजीव शर्मा ने मानव तस्करी की वैश्विक व स्थानीय चुनौती को स्वीकार किया। उन्होंने कहा कि तस्करी अपने सभी रूपों में एक गंभीर समस्या है, न केवल यहां, बल्कि पूरी दुनिया में। समस्या बहुत बड़ी है, लेकिन हमारी प्रतिक्रिया अभी भी कम पड़ रही है। हमें अपने प्रयासों में महत्वपूर्ण सुधार करने की आवश्यकता है। डीजीपी शर्मा ने बचाव अभियानों के बाद बच्चों के फिर से तस्करी की स्थितियों में लौटने पर चिंता व्यक्त की, जो पुलिस, अन्य सरकारी विभागों और नागरिक समाज संगठनों के बीच बेहतर समन्वय की आवश्यकता को दर्शाता है। उन्होंने



विशेष रूप से अंतरराज्यीय तस्करी से निपटने के लिए एक अंतरराज्यीय सहयोगात्मक दृष्टिकोण अपनाने पर बल दिया। डीजीपी शर्मा ने संगठित अपराधों, विशेषकर तस्करी के मामलों में गहन जांच की आवश्यकता पर जोर दिया। उन्होंने कहा कि क्या हम असली अपराधियों की पहचान कर रहे हैं, या सिर्फ बचाव के दौरान मौके पर पाए कुछ व्यक्तियों पर ही आरोप लगा रहे हैं। उन्होंने मजबूत मामले बनाने और अदालतों में सफल अभियोजन सुनिश्चित करने के लिए गहन जांच को आवश्यक बताया। पुलिस महानिदेशक मानव अधिकार और एचटीसी मालिनी अग्रवाल ने बताया कि यह सम्मेलन गृह मंत्रालय, भारत सरकार के

निर्देशों के अनुरूप राजस्थान पुलिस की मानव अधिकार एवं मानव तस्करी विरोधी शाखा के नेतृत्व में आयोजित किया गया था। इसका मुख्य उद्देश्य मानव तस्करी के उभरते रुझानों को समझना, जांच के तरीकों में सुधार करना, पीड़ितों की पहचान और बचाव, बचे हुए लोगों का प्रभावी पुनर्वास, और तस्करी के खिलाफ सख्त कानूनी कार्रवाई लागू करना था। डीजीपी अग्रवाल ने मानव तस्करी को व्यक्तियों के मौलिक अधिकारों का उल्लंघन करने वाला एक गंभीर, संगठित और संज्ञेय अपराध बताया। उन्होंने कहा कि गरीबी इसका मूल कारण है और आईल्लओ की 2024 की रिपोर्ट के अनुसार, मानव तस्करी से वार्षिक

लाभ बढ़कर 236 बिलियन डॉलर हो गया है, जो 2014 के बाद से 37% की वृद्धि है। महानिदेशक इंटेलिजेंस संजय अग्रवाल ने इस बात पर जोर दिया कि तस्करी सिर्फ बड़े शहरों तक सीमित नहीं है, बल्कि अक्सर छोटे कस्बों और गांवों से शुरू होती है। उन्होंने सड़कों पर भीख मांगने वाले या सामान बेचने वाले बच्चों की पुष्टि भी की जांच करने की आवश्यकता पर बल दिया। उन्होंने बताया कि तस्करी अब तकनीक का उपयोग कर रहे हैं, इसलिए पुलिस अपराध बताया। उन्होंने कहा कि गरीबी इसका मूल कारण है और आईल्लओ की 2024 की रिपोर्ट के अनुसार, मानव तस्करी से वार्षिक

से मुकाबले के लिए सर्वोत्तम प्रथाओं पर एक पुस्तिका -विमुक्त- का भी विमोचन किया गया, जो सभी अधिकारियों के लिए एक संदर्भ उपकरण के रूप में कार्य करेगी। पुलिस स्टेशनों और सरकारी कार्यालयों में प्रदर्शित करने के लिए मानव तस्करी पर महत्वपूर्ण जानकारी प्रदान करने वाला एक पोस्टर भी जारी किया गया। सम्मेलन में राजस्थान के ग्रामीण इलाकों में प्रचलित बंधुआ मजदूरी प्रणाली के पारंपरिक रूपों से लेकर साइबर सक्षम आभासी अपराधों और कृत्रिम बुद्धिमत्ता तथा विभिन्न सोशल मीडिया प्लेटफॉर्म का उपयोग करके बच्चों के ऑनलाइन व्यावसायिक यौन शोषण जैसे आधुनिक खतरों तक मानव तस्करी के सभी पहलुओं पर चर्चा हुई। एनसीआरबी के 2022 के आंकड़ों के अनुसार, राजस्थान में उस वर्ष मानव तस्करी के 117 मामले दर्ज किए गए, जिसमें बचाए गए 461 पीड़ितों में से अधिकांश (432) जब्त श्रम के शिकार थे। राजस्थान की रणनीतिक स्थिति इसे तस्करी पीड़ितों के लिए एक महत्वपूर्ण पारामन और स्रोत क्षेत्र बनाती है, जहाँ कमजोर आबादी को अक्सर झूठे वादों के तहत लुभारा जाता है।

सामाजिक न्याय से ही भारत बनेगा विश्वगुरु : पूर्व मुख्यमंत्री गहलोत

जयपुर। पूर्व मुख्यमंत्री अशोक गहलोत ने शनिवार को पीसीसी मुख्यालय में ओबीसी विभाग की बैठक में भाग लेने के बाद सामाजिक न्याय को लेकर बड़ा बयान दिया। उन्होंने कहा राहुल गांधी का एजेंडा सिर्फ कांग्रेस का नहीं, बल्कि पूरे देश के हर नागरिक का एजेंडा बनना चाहिए। अगर भारत को सच में विश्वगुरु बनना है, तो जाति और धर्म के नाम पर हो रहे भेदभाव को खत्म करना होगा।

गहलोत ने कहा कि आज देश में छुआछूत, जातिगत भेदभाव, ऊंच-नीच सिंसी समस्याएं आज भी मौजूद हैं। जब तक हर वर्ग को सामाजिक, राजनीतिक, मीडिया और इंस्टीटूज में समान भागीदारी नहीं मिलेगी, तब तक देश विश्वगुरु बनने का सपना नहीं देख सकता। उन्होंने राहुल गांधी की 'सामाजिक न्याय यात्रा' की सराहना करते हुए कहा कि राहुल



गांधी जो संसद के अंदर और बाहर बोल रहे हैं, वो देशवासियों के दिलों को छू रहा है। उनका रास्ता न्याय का है, जो सच्चे लोकतंत्र की नींव है।

गहलोत ने बीजेपी पर निशाना साधते हुए कहा कि धर्म के नाम पर राजनीति करके देश को गुमराह किया जा रहा है। अब जनता को समझ में आने लगा है कि असली एजेंडा सामाजिक न्याय है, जो राहुल गांधी के नेतृत्व में देश के सामने रखा गया है। उन्होंने 'ऑपरेशन सिंदूर' का

जिक्र करते हुए विदेश नीति पर भी सवाल खड़े किए। उन्होंने कहा कि आज जब देश को साथ चाहिए था, तो कोई भी वैश्विक ताकत भारत के साथ खड़ी नजर नहीं आई। रूस जैसा पुराना मित्र भी चुप रहा। ये एनडीए सरकार की विफलता है, जिससे भारत की अंतरराष्ट्रीय स्थिति कमजोर हुई है।

गहलोत ने अंत में कहा कि -देश तभी एकजुट और अखंड रहेगा, जब हर जाति, धर्म और वर्ग को समान अधिकार और सामाजिक न्याय मिलेगा। यही रास्ता राहुल गांधी दिखा रहे हैं और यही देश को मजबूत करने का एकमात्र तरीका है। यह बयान ऐसे समय में आया है जब कांग्रेस सामाजिक न्याय और जातीय जनगणना को लेकर देशव्यापी अभियान चला रही है और लोकसभा चुनावों की तैयारियों में जुटी है।

पेपर लीक प्रकरण में डामोर को जमानत नहीं

जयपुर। सीबीआई कोर्ट ने द्वितीय श्रेणी शिक्षक भर्ती-2022 के पेपर लीक मामले में आरोपित विजय कुमार डामोर को राहत देने से इनकार कर दिया है। इसके साथ ही अदालत ने दो मामलों को लेकर आरोपित की ओर से पेश जमानत प्रार्थना पत्रों को खारिज कर दिया। पीठासीन अधिकारी खगेन्द्र कुमार शर्मा ने कहा कि आरोपित पर पेपर लीक के कई प्रकरण दर्ज हैं। ऐसे में उसे जमानत का लाभ नहीं दिया जा सकता। जमानत अर्जी में कहा गया उसे प्रकरण में झूठा फंसाया है। वह करीब ढाई साल से न्यायिक अभिरक्षा में चल रहा है। वहीं उसके खिलाफ प्रकरण में आरोप पत्र भी पेश किया जा चुका है। ऐसे में उसे जमानत पर रिहा किया जाए। जिसका विरोध करते हुए लोक अभियोजन पक्ष की ओर से विशेष अधिकार गैरवासी के संवैधानिक न बताया पेपरलीक के मामले में आरोपित के खिलाफ बेकरिया और सुखेर थाने में एफआईआर दर्ज हुई थी।

गोविंद देवजी मंदिर में सजेगी द्वादश ज्योतिर्लिंग की झांकी

जयपुर। सावन माह के दूसरे सोमवार की पूर्व संध्या पर आराध्य देव गोविंद देवजी मंदिर में रविवार को भगवान शिव की विशेष आराधना के साथ महाकाल का भव्य महाभिषेक किया जाएगा। इस आयोजन की तैयारियों को अंतिम रूप दिया गया। द्वादश ज्योतिर्लिंगों की मंदिर में परिक्रमा कराई गई। गोविंद और गौरी शंकर के मिलन का अद्भुत दृश्य उत्पन्न हो गया। गोविंद देवजी मंदिर के सेवाधिकारी मानस गोस्वामी ने बताया कि आयोजन पूरी तरह निःशुल्क रहेगा। श्रद्धालुओं को किसी भी प्रकार की सामग्री लाने की आवश्यकता नहीं है। देशभर के प्रमुख शिव धामों में स्थापित द्वादश ज्योतिर्लिंगों के प्रतीक रूपों का सामूहिक पूजन एवं



रक्षाभिषेक किया जाएगा। कार्यक्रम का शुभारंभ रविवार सुबह 7 बजे पार्थिव शिवलिंग पूजन से होगा। गायत्री शक्तिपीठ ब्रह्मपुरी के विद्वानों की टोली पूजन संपन्न कराएगी। पूजन की पहली पंक्ति में पूर्व में पंजीयन करवा चुके लोग ही शामिल होंगे। इसके बाद 8 बजे से 12 बजे तक बिना पंजीयन करवाने वाले श्रद्धालु दूध, दही, घी, शहद, गंगाजल व बूरा आदि से सभी ज्योतिर्लिंगों का अभिषेक कर सकेंगे। इसी दौरान 8

मिस एंड मिसेज इंडिया ग्लैम लहरिया उत्सव: सातन की रंगीन फिज़ाओं में लगा ग्लैमर का तड़का



जयपुर। सावन की फुहारों व मानसून की ठंडी फिज़ाओं के बीच मिस एंड मिसेज इंडिया ग्लैम ऑर्गेनाइजेशन की ओर से 'इंडिया ग्लैम लहरिया उत्सव 2025' का आयोजन किया। इंडिया ग्लैम मॉडल्स ने स्पेशल आउटफिट लहरिया फैशन को सावन के रंग, लहरिया के अंदाज़, ग्लैमर की बहार के साथ बड़ी ही खूबसूरती के साथ अपने ही अंदाज में पेश किया। मिस

एंड मिसेज इंडिया ग्लैम के डायरेक्टर पवन टांक ने बताया कि इस कार्यक्रम का उद्देश्य जयपुर की पारंपरिक लहरिया संस्कृति को आधुनिक फैशन के साथ जोड़कर नए अंदाज में प्रस्तुत करना था। सभी ने सावन में रंगों के संगम को सेंसिब्रेट करते हुए फोटोशूट एक्टिविटी के साथ साथ भरपूर डांस और म्यूज़िक एवं मजेदार गेम्स का भी लुफ्त उठाया।

एफएसएल जांच में तेजी लाने के हो रहे प्रयास लबित मामले में भी आई कमी : मुख्य सचिव

जयपुर। प्रदेश की विधि विज्ञान प्रयोगशालाओं में संसाधनों की कमी से जुड़े मामले में अदालती आदेश की पालना में मुख्य सचिव सुधांशु पंत और एफएसएल निदेशक हाईकोर्ट में पेश हुए। मुख्य सचिव की ओर से अतिरिक्त महाधिका का भरत व्यास ने जरिस्ट उमाशंकर व्यास की कोर्ट में बताया एफएसएल में लंबित मामलों में कमी लाने व स्थिति में सुधार के

लिए प्रयास किए जा रहे हैं। एफएसएल जांच में देरी का कसौं पर प्रतिकूल प्रभाव पड़ता है, ऐसे में स्थिति में सुधार लाया जाएगा। सीएस ने कहा कि लंबित मामलों में करीब साढ़े 12 प्रतिशत कमी लाई जा चुकी है। इस पर कोर्ट ने संतोष जाहिर करते हुए याचिका को निस्तारित कर दिया। पॉक्सो से जुड़े मामले में आरोपित ने हाईकोर्ट में जमानत याचिका दायर की थी।

न्यायिक कर्मचारियों का सामूहिक अवकाश जारी, 25 को बैठक

जयपुर। कैड्र पुनर्गठन की मांग को लेकर प्रदेश के न्यायिक कर्मचारियों का सामूहिक अवकाश दूसरे दिन भी जारी रहा। जिसके चलते अदालतों में कामकाज बुरी तरह प्रभावित हुआ। अदालतों ने मुकदमों में आगामी दिनों की तारीखें दीं। वहीं दूसरी ओर राज्य सरकार ने मुख्य सचिव की अध्यक्षता में 25 जुलाई को बैठक बुलाई है। जिसमें हाईकोर्ट के रजिस्ट्रार जनरल के साथ-साथ प्रमुख वित्त और प्रमुख निधि सचिव को बुलाया है। प्रदेश न्यायिक कर्मचारी संघ के प्रवक्ता योगेश महर्षि ने बताया कर्मचारियों ने कोर्ट परिसर में रैली निकालकर प्रशासन के खिलाफ नारेबाजी की।

प्रप्रए सार्वजनिक घोषणा	
(भारतीय दिवाला एवं शोपन अक्षमता बोर्ड (सौखिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)	
वैस टेकलेब्स प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु	
प्रारम्भिक विवरण	
1. कॉर्पोरेट व्यक्ति का नाम	वैस टेकलेब्स प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	27.12.2021
3. यह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	आर ओ सी बैंगलोर
4. कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U66301KA2021PTC172240
5. कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्राप्त कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय/ वीकड प्रेटीज अटलांट, 80 फीट मेन रोड, कोरमंगा 1ए ब्लॉक, सॉफ्टवेयर इंडस्ट्री, इंफोटेक लेआउट, कोरमंगा। ब्लॉक, बैंगलोर, बैंगलोर दक्षिण, कर्नाटक, भारत, 560034
6. कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ होने की तिथि	19.07.2025
7. परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	अमित तलवार ए-4/5, जीवन ज्योति अपार्टमेंट, लोक विहार के पास, पीएमएच, नई दिल्ली-110034 ईमेल आईडी: amit.talwar@gmail.com पंजीकरण संख्या: IBBI/PA-002/IP-N01178/2021-2022/13887 दावे जमा करने के लिए ईमेल आईडी: liqvacnce@gmail.com
8. दावे जमा करने की अंतिम तिथि	18.08.2025
एतद्वारा सूचित किया जाता है कि वैस टेकलेब्स प्राइवेट लिमिटेड ने 19 जुलाई 2025 को सौखिक परिसमापन शुरू कर दिया है। वैस टेकलेब्स प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 18 अगस्त 2025 तक या उससे पहले, मद 7 में उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करें। संश्लेष लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रमक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।	
हस्ता/- अमित तलवार	
वैस टेकलेब्स प्राइवेट लिमिटेड के परिसमापन पंजीकरण संख्या: IBBI/PA-002/IP-N01178/2021-2022/13887	

दिनांक: 19.07.2025
स्थान: नई दिल्ली

पंजीकरण संख्या: IBBI/PA-002/IP-N01178/2021-2022/13887